

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 367/GT/2024

Subject : Petition for determination of tariff on installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (1000 MW) in compliance with Revised Emission Standards.

Petitioner : NTPC Limited

Respondents : MPPMCL and 5 others.

Date of hearing : **27.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Ms. Nuha Rahman, Advocate, NTPC
Shri Ravin Dubey, Advocate, MPPMCL
Shri Rajiv Naik, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL

Record of Proceedings

The matter was called out for hearing through a hybrid mode.

2. During the hearing, the learned counsel for the Petitioner while referring to his note of arguments, made detailed oral submissions regarding operationalisation of FGD system for Unit-I & II and the delay in operationalisation of the same. He further submitted that since the pleadings in the matter have been completed, the order in the matter may be reserved

3. The learned counsels for the Respondents, MPPMCL and MSEDCL, opposed the submissions of the Petitioner and sought liberty to file their written submissions in this regard.

4. The Commission, after hearing the parties, directed the Petitioner to file the following additional information, on or before **18.6.2026**, after serving a copy to the Respondents:

- i. The auditor certificate as submitted by the Petitioner for the period 2019-24 is not matching with Form-1(I), and Form 9A. Provide clarification and reconciliation for the variation observed and submit all the revised tariff forms, if required due to change in capital cost.*
- ii. The time over-run details as submitted by the Petitioner do not match with the time over-run details submitted in tariff forms as under:*
 - (a) Time over-run details for Unit-1 and Unit-2 of VSTPS Stage-IV in table-VI of the amended petition is not matching with Form-G (U-1) & (U-2) as submitted in Appendix IB of 2024-29.*



- (b) PERT/ CPM charts, depicting the scheduled milestone activities vis-à-vis the actual milestone achievements, for Unit-2 & Unit-1 submitted as Annexure-N of the amended petition is not matching with Form-G (for Unit-1 & Unit-2) submitted in Appendix IB of 2024-29. Further two activities, viz., Completion of Electrical and C&I Works, and Commissioning of FGD System, are also not mentioned in the time over-run details submitted at aforesaid table-VI and PERT / CPM charts.

In view of the above, the Petitioner is required to provide clarification regarding the said mismatch and reconcile Form-G (U-1) & (U-2) with the PERT/ CPM charts, and table-VI given in the amended petition. Further, provide the revised PERT/ CPM charts and associated data in excel format.

- iii. Provide documentary evidence (such as loan document/ bank letter) in respect of interest rates used for calculation of Weighted Average Rate of Interest (WAROI) as considered in Form-13. Further, provide Form-4 (details of foreign loans) mentioned in the amended petition at para 98, but the same has not been submitted.
- iv. Submit Liability Flow Statement (Form-S) for the period 2019-24 with auditor certificate as per Annexure-I (Part-I) of the 2019 Tariff Regulations.
- v. Provide the following details regarding the consumption of limestone, gypsum production, and the revenue from the sale of gypsum from the generating station:

Year	Limestone Consumption (MT)	Expenditure in procurement of Limestone (Rs. Lakh)	Gypsum Sold (MT)	Revenue Realised from sale of Gypsum (Rs. Lakh)	Methodology for disposal of Gypsum	FGD Availability (%)

- vi. Provide auditor certified Form-J (Summary of Gross block reconciliation) as per the amended petition.

5. The Respondents are permitted to file their written submissions and reply to the additional information, after serving a copy to the Petitioner, by **10.7.2026**, who may, file their rejoinder, if any, by **20.7.2026**. The parties shall complete their submissions within the due dates mentioned, and no extension of time shall be granted for any reason.

6. Subject to the above and based on the consent of the parties, the Commission reserved its order in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

